

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:4416
ANSWERED ON:18.12.2001
ALLOTMENT OF INSTITUTIONAL LAND IN DELHI
TH. CHAOBA SINGH

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) the authority responsible for deciding the eligibility and necessity of a society for allotment of institutional land in Delhi;
- (b) the specific essential features laid down by the Delhi Development Authority for a society to qualify for the allotment;
- (c) whether the DDA further examine the eligibility and necessity of the society in case the eligibility/necessity of allotment is decided by the Union Government;
- (d) if so, the further essential requirements laid down by DDA and conditions required to be fulfilled by the society;
- (e) whether the DDA allots institutional land if it is available and based on seniority of the society from the date of sponsorship;
- (f) if so, the names of societies where the Government recommendations/sponsorships were received by DDA after 1st January, 2001 alongwith the extent of land, the area recommended by the Government in each case and the names of the societies where the Government recommendations received after 1st January, 2001 pending for allotment alongwith the reasons therefor;
- (g) whether these cases fulfill the conditions laid by the DDA; and
- (h) if so, the details thereof?

Answer

MINISTER OF STATE FOR URBAN DEVELOPMENT & POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA)

(a): Allotment of institutional land in Delhi to any society is made by Land & Development Office as well as Delhi Development Authority in accordance with their prescribed guidelines and taking into consideration availability of land, eligibility of the society and their requirement.

(b): DDA has informed that the Society/institution fulfilling the following essential conditions is eligible for institutional allotment:

1. It directly serves the interest of the population of Delhi.
2. It is a society registered under the Societies Act, 1860 (21 of 1860) or such institution is owned and run by the Government of any local authority or is constituted or established under any law for the time being in force.
3. It is of non-profit making character.
4. It is in possession of sufficient funds to meet the cost of land and the construction of buildings for its use.
5. Allotment to such institution is sponsored or recommended by a Department of the Delhi Administration or a Ministry of the Central Government.

(c): On completion of the required formalities, the land to be allotted is identified and placed before the Institutional Allotment Committee (IAC) of DDA. On the basis of the recommendation of IAC, the allotment of land to the institutions are considered for the allotment.

(d): As stated in (b).

(e) to (h): The allotment of land for institutional purposes is a continuous process. As and when the case for allotment of land of an institution is sponsored by the concerned department of Government of National Capital Territory of Delhi or Central Government, the concerned society is required to apply for allotment on the prescribed application form and complete the required formalities. On completion of the required formalities the case is processed for identification and availability of land.

Sponsorship by the Government alone does not make a society eligible for allotment of land, as such, no separate record of recommendations/sponsorship is maintained by DDA.